

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.30848 of 2024**

Arising Out of PS. Case No.-603 Year-2022 Thana- VAISALI COMPLAINT CASE District-
Vaishali

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Ravi Prakash Tiwary Son Of Sri Chandra Prakash Tiwari @ Mohan Tiwary
House No.- C.K. 9/3 Marni Kanika Ghat, P.S.- Chowk, Dist- Varanasi, Uttar
Pradesh

... .. Petitioner

Versus

1. The State Of Bihar
 2. Shweta Tiwary Wife Of Ravi Prakash Tiwary, Daughter Of Satyendra Nath
Tiwary Village- Saidpur, Near H.P. Gas Agency, P.S.-, Dist- Vaishali
- Opposite Party/s

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Appearance :

For the Petitioner/s : Mr.Raghwendra Pratap Singh, Advocate
For the Opposite Party/s : Mr.Ramesh Chandra, Advocate

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**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER**

3 07-08-2024 Issue notice to opposite party no.2 for which
requisites under registered post with A/D as well as under
ordinary course be filed within four weeks, failing which the
petition shall stand rejected without further reference to the
Bench.

2. List this case after appearance of opposite party
no.2 or on receipt of service report, whichever is earlier.

3. Meanwhile, previous interim order shall continue.

(Prabhat Kumar Singh, J)

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